

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 125 OF 2018 &
IA NOS. 888 & 993 OF 2018**

Dated: 8th August, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Punjab State Power Corporation Ltd ... Appellant(s)
Vs.
Nabha Power Limited & Anr. Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Abhishek Kumar for R-1
Mr. Sakesh Kumar for R-2

ORDER

**IA NOS. 888 & 993 OF 2018
(*Appls. for condonation of delay in filing reply*)**

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

APPEAL NO. 125 OF 2018

Learned counsel for the appellant seeks two weeks time to file rejoinder. She may file the same on or before 23.08.2018 after serving copy on the other side.

List the matter on **01.10.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk